

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **29/AM14**
SCHEDULED TO BE HELD ON 16.10.2013
(HELD ON 17.10.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **29/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled to be held on 16.10.2013 (held on 17.10.2013)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP

2. Committee confirmed Minutes of NC Meeting No. **27/AM14 and 28/AM14 held on 04.10.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-134	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00058/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310214142 dated 15.07.2003	RLA F. No. 03/24/040/00696/AM04	

Request: **Fixation of adhoc norms for the export product “Nitrocellulose**

Damped with IPA”

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-135	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: **Fixation of norms for the export product “Nitrocellulose damped with**

DBP”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-136	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

17.10.2013

0310221068 dated 27.08.2003

03/24/040/00085/AM04

Request: Fixation of norms for the export product “Nitrocellulose damped with IPA”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-137	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00061/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310198236 dated 28.04.2003	RLA F. No. 03/24/040/00010/AM04	

Request: Fixation of norms for the export product “Nitrocellulose damped with ATBC”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-138	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00062/AM14/DES-VII	Status: Deferred
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NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310086853 dated 01.06.2001	RLA F. No. 03/24/040/00165/AM02	
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Request: **Fixation of norms for the export product “Industrial Nitrocellulose containing 20% Dibutyl Phthalate”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-139	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: **Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for four weeks.

Case No. A-140	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: **Fixation of norms for the export product “(i) Pre Vulcanised (Milgerlan) Butyl Rubber Sheet – 4MM Thick (1000 Sq. Meter) and (ii) Pre Vulcanised Butyl Rubber (Milgerlan) Security Strap – 1.70 – 2.00 MM Thick (150 Sq. Meter)”.**

Decision: A copy of Representation of firm has been forwarded to DIPP on 26.09.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-143	MIL INDUSTRIES LTD.	HQ F. No. 01/87/162/00067/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0410139940 dated 25.09.2012	RLA F. No. 04/24/040/00110/AM13	

Request: **Fixation of norms for the export product “(i) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 5 MM Thick (480 Sq. Meter); (ii) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 3 MM Thick (584 Sq. Meter); and (iii) PV Butyl Rubber Milgerlan Security Strip – 1.7MM Thick (72 Sq. Meter)”.**

Decision: A copy of Representation of firm has been forwarded to DIPP on 26.09.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-144	MIL INDUSTRIES LTD.	HQ F. No. 01/87/162/00068/AM14/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0410144157 dated 13.03.2013	RLA F. No. 04/24/040/00246/AM13	

Request: **Fixation of norms for the export product “(i) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 5 MM Thick (480 Sq. Meter); (ii) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 3 MM Thick (584 Sq. Meter); and (iii) PV Butyl Rubber Milgerlan Security Strip – 1.7MM Thick (72 Sq. Meter)”.**

Decision: A copy of Representation of firm has been forwarded to DIPP on 26.09.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-145	RAYCHEM RPG PVT. LTD.		Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	HQ F. No. 01/87/162/00262/AM09/DES-VII	SEZ F. No. SEEPZ:EOU:12:2006-07:Vol.III	

Request: **Re-consideration of quantity of Import Items given by Norms Committee-7 in its Meeting No. 15/AM13 held on 11.07.2012.**

Decision: A D/L was issued to firm on 04.06.2013 for submission of certain information. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-146	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00231/AM12/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310654775 dated 20.09.2011	RLA F. No. 03/94/040/00538/AM12	

Request: **Amendment in the description of Export Product.**

Decision: A D/L No. 12(7)/11-TSW dated 10.09.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 01.10.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-147	INDOFIL INDUSTRIES LTD.	HQ F. No. 01/87/050/00329/AM13/DES-VII	Status: Approved
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310712954 dated 17.10.2012	RLA F. No. 03/94/040/00585/AM13	

Request: **Fixation of adhoc norms for the export product “Indofil AC – 2611 Acrylic Emulsion”**

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Butyl Acrylate – co – Methyl Methacrylate Emulsion solid content 50±1% (Indofil AC – 261)	1 kg	1. Methyl Methacrylate	0.272 kg
		2. Glacial Metha Acrylic Acid	0.008 kg
		3. Butyl Acrylate	0.220 kg

Case No. A-148	INDOFIL INDUSTRIES LTD.	HQ F. No. 01/87/050/00347/AM13/DES-VII	Status: Approved
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310714128 dated 01.11.2012	RLA F. No. 03/94/040/00659/AM13	

Request: **Fixation of adhoc norms for the export product “Indofil K 125 PVC Additives”**

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ethyl Acrylate – co – Butyl Methyl Methacrylate – co – Methyl Methacrylate – co – Methyl Methacrylate Polymer (Indofil K – 125)	1 kg	1. Ethyl Acrylate	0.141 kg
		2. Methyl Methacrylate	0.847 kg

Case No. A-149	KALPENA INDUSTRIES LTD.	HQ F. No. 01/87/050/00405/AM13/DES-VII	Status: Approved
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0310717923 dated 21.12.2012	RLA F. No. 03/94/040/00774/AM13	

Request: **Amendment in the description of Export Product.**

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2009-PC-II dated 20.09.2013, the Committee decided to amend the description of Export Product to read as “LDPE Granules”.

Case No. A-150	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Request: **Review of NC’s decision taken in Meeting No. 15/AM10 held on 08.07.2009.**

Decision: A copy of Representation of firm has been forwarded to DIPP on 26.09.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-151	MANAKSIA LTD.	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 29/AM14 Dated: 17.10.2013	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Deletion of ‘Solid Content details’ from the description of all the Export Products.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

1	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:06.11.2013
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 giving 15 days to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. Reply awaited from firm.			

	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
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2	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:06.11.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 30.07.2013 and 27.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:06.11.2013
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 giving 15 days to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. Reply awaited from firm.			

4	Case No.:23/7/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 and 27.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069	Defer Date:13.11.2013

5		21.03.2013	
Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

6	Case No.: 8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:13.11.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

7	Case No.: 5/9/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00050/AM14/	RLA File :03/94/040/00001/AM14/	Lic.No/Date:0310730226 03.04.2013	Defer Date:13.11.2013
	Decision: A copy of application was forwarded to DIPP on 24.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

8	Case No.: 13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:06.11.2013

Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 and 27.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

9	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

10	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/60/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.09.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
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11	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

12	Case No.:16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

13	Case No.:2/10/87-ALC1/2013	Party Name:RUCHI ORGANICS LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00063/AM14/	RLA File :06/24/040/00004/AM14/	Lic.No/Date:0610031864 07.05.2013	Defer Date:06.11.2013
	Decision: A D/L No. 46011/54/2013-PC.II dated 08.07.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 30.07.2013 and 27.09.2013 (Final Reminder) giving 15 days time for submission of information. The firm vide e-mail dated 27.09.2013 has stated that the concerned authority is out of station and requested for some time to submit reply. The Committee considered the request of firm and decided to grant them time upto 06.11.2013 for submission of information.			

14	Case No.:4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/57/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.09.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

15	Case No.:18/14/87-ALC1/2013	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00101/AM14/	RLA File :24/24/040/00003/AM14/	Lic.No/Date:2410038896 15.05.2013	Defer Date:13.11.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.09.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

16	Case No.:8/25/87-ALC1/2013	Party Name:LAKSHMI INFO SOLUTIONS,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00206/AM14/	RLA File :07/24/040/00042/AM14/	Lic.No/Date:0710095684	Defer Date:06.11.2013

Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.

17	Case No.:34/29/87-ALC1/2013	Party Name:BREMELS RUBBER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00258/AM14/	RLA File :07/21/040/00136/AM14/	Lic.No/Date:0710095686 31.05.2013	Defer Date: 06.11.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

18	Case No.:5/19/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00145/AM14/	RLA File :03/94/040/00176/AM14/	Lic.No/Date:0310736575 04.06.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

	Case No.:1/14/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
	HQ File :01/87/050/00084/AM14/	RLA File :03/94/040/00087/AM14/	Lic.No/Date:0310738041 18.06.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39201099	63/0- ADHESIVE FILM CODE C [NET WEIGHT OF LDPE 100000 KGS. & ANHYDRIDE MODIFIED EVA 100000 KGS.] NOT APPLICABLE	200000.000	K.G	39841000.00	729021.00 US Dollars
				Total	39,841,000.00	729,021.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LDPE GRANULES NOT APPLICABLE	105000.000	K.G	8,607,375.00	157,500.00 US Dollars	1,986,714.00	Value & Qty
2	39013000	ANHYDRIDE MODIFIED EVA GRANULES NOT APPLICABLE	105000.000	K.G	19,223,138.00	351,750.00 US Dollars	5,019,261.00	Value & Qty
				Total	27,830,513.00	509,250.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/58/2011-PC-II dated 11.09.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Adhesive Film Code C (containing 50+/-% LDPE and 50+/-% Anhydride Modified EVA	1 kg	1. LDPE Granules	0.525 kg
		2. Anhydride Modified EVA Granules	0.525 kg

20	Case No.:7/25/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

21

Case No.:22/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved																																																
HQ File :01/87/050/00246/AM14/	RLA File :07/24/040/00078/AM14/	Lic.No/Date:0710096375 02.07.2013	Defer Date:																																																
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39172390</td><td>63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 45.991 MT</td><td>48.766</td><td>M.T</td><td>5486341.00</td><td>98233.50 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>5,486,341.00</td><td>98,233.50</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39042110</td><td>PVC RESIN</td><td>45.991</td><td>M.T</td><td>2,693,039.00</td><td>47,370.95 US Dollars</td><td>776,995.00</td><td>Value & Qty</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>2,693,039.00</td><td>47,370.95</td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 45.991 MT	48.766	M.T	5486341.00	98233.50 US Dollars					Total	5,486,341.00	98,233.50	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	39042110	PVC RESIN	45.991	M.T	2,693,039.00	47,370.95 US Dollars	776,995.00	Value & Qty					Total	2,693,039.00	47,370.95		
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																													
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 45.991 MT	48.766	M.T	5486341.00	98233.50 US Dollars																																													
				Total	5,486,341.00	98,233.50																																													
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																											
1	39042110	PVC RESIN	45.991	M.T	2,693,039.00	47,370.95 US Dollars	776,995.00	Value & Qty																																											
				Total	2,693,039.00	47,370.95																																													
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated																																																			

20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:23/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00247/AM14/	RLA File :07/24/040/00079/AM14/	Lic.No/Date:0710096372 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 56.147 MT	59.534	M.T	7107636.00	127262.95 US Dollars
				Total	7,107,636.00	127,262.95

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	56.147	M.T	3,287,761.00	57,832.20 US Dollars	948,585.00	Value & Qty
				Total	3,287,761.00	57,832.20		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:24/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00248/AM14/	RLA File :07/24/040/00080/AM14/	Lic.No/Date:0710096371 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 53.194 MT	56.404	M.T	6394560.00	114495.25 US Dollars
				Total	6,394,560.00	114,495.25

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
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1	39042110	PVC RESIN	53.194	M.T	3,114,830.00	54,790.32 US Dollars	898,691.00	Value & Qty
				Total	3,114,830.00	54,790.32		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:25/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00249/AM14/	RLA File :07/24/040/00081/AM14/	Lic.No/Date:0710096373 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 55.749 MT	59.113	M.T	6963490.00	124682.00 US Dollars
				Total	6,963,490.00	124,682.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	55.794	M.T	3,264,462.00	57,422.38 US Dollars	941,863.00	Value & Qty
				Total	3,264,462.00	57,422.38		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:26/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00250/AM14/	RLA File :07/24/040/00083/AM14/	Lic.No/Date:0710096374 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
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1	39172390	63/0- UPVC Column Pipes of different types and sizes- Net content of PVC Resin 53.911 MT				57.164	M.T	6800603.00	121765.50 US Dollars
							Total	6,800,603.00	121,765.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	53.911	M.T	3,156,783.00	55,528.29 US Dollars	910,795.00	Value & Qty
				Total	3,156,783.00	55,528.29		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:27/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00251/AM14/	RLA File :07/24/040/00084/AM14/	Lic.No/Date:0710096394 02.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- UPVC Column Pipes of different types and sizes- Net content of PVC Resin 44.645 MT	47.339	M.T	5436917.00	97348.55 US Dollars
				Total	5,436,917.00	97,348.55

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	44.645	M.T	2,614,210.00	45,984.67 US Dollars	754,252.00	Value & Qty
				Total	2,614,210.00	45,984.67		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.: 2/15/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Withdrawn
HQ File :01/87/050/00107/AM14/	RLA File :30/24/040/00015/AM14/	Lic.No/Date:3010095113 04.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40115000	62/0- SPECIAL NYLON BICYCLE TYRES WITH / WITHOUT RT	800000.000	K.G	159973280.00	2758160.00 US Dollars		
				Total	159,973,280.00	2,758,160.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012200	Natural Rubber / Synthetic Rubber	402400.000	K.G	81,687,200.00	1,408,400.00 US Dollars	20,975,835.00	Qty
2	72179000	Bead Wire	96000.000	K.G	6,960,000.00	120,000.00 US Dollars	1,634,947.00	Qty
3	28030010	Carbon Black	144000.000	K.G	11,692,800.00	201,600.00 US Dollars	3,102,065.00	Qty
4	38123001	Rubber Chemicals : Antioxidants / Accelerator (7% of FOB value of Exports).	29600.000	K.G	6,008,800.00	103,600.00 US Dollars	1,594,117.00	Qty
5	34303110	Other Misc. Materials /Chemicals : (Viz. Pigments, Microcrystalline wax, Paraffin Wax, Softeners, Plasticizers, Sulphur, Activators, Coupling Agents, Fillers, Tackifiers/ Gum Rosin, Dip Chemicals excluding resorcinol, mould release agent) (2% of FOB value of Exports).	64000.000	K.G	5,568,000.00	96,000.00 US Dollars	1,477,174.00	Qty
6	28170001	Zink Oxide	8000.000	K.G	1,160,000.00	20,000.00 US Dollars	307,745.00	Qty
7	59021000	Nylon Tyre Cord Warp Sheet	96000.000	K.G	25,056,000.00	432,000.00 US Dollars	6,150,476.00	Qty
8	39011010	LDPE	8400.000	K.G	974,400.00	16,800.00 US Dollars	288,118.00	Qty
				Total	139,107,200.00	2,398,400.00		

Decision: Jt. DGFT, Ludhiana vide letter No. Adv.15/AM-14/Lic/LDH, dated 22.09.2013 has informed that the advance authorization was issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 6/AM13 held on 09.05.2012. Hence, the Committee decided to **withdraw** the case.

28	Case No.: 2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

Case No.:14/25/87-ALC1/2013	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved					
HQ File :01/87/050/00212/AM14/	RLA File :10/24/040/00026/AM14/	Lic.No/Date:1010054193 24.07.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40169100	62/0- SPECIAL PURPOSE RUBBER MATS (As per Buyer Specification)	350091.000	K.G	31411458.00	539715.77 US Dollars		
2	40169100	62/0- RUBBER CATTLE MATS (As per Buyer Specification)	150156.000	K.G	14549430.00	249990.21 US Dollars		
				Total	45,960,888.00	789,705.98		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	40012200	TECNICALLY SPECIFIED NATURAL RUBBER	102045.000	K.G	17,422,510.00	294,299.14 US Dollars	5,026,743.00	Qty
2	40030000	RECLAIMED RUBBER IN PRIMARY FORMS OR IN PLATES, SHEETS OR STRIP.	120316.000	K.G	4,328,482.00	73,116.25 US Dollars	1,332,307.00	Qty
				Total	21,750,992.00	367,415.39		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/250/2013-TSW dated 17.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Special Purpose Rubber Mats (As per specification) (consisting of minimum 21.98% Natural Rubber & 20% Reclaimed Rubber)	1 kg	1. Technically Specified Natural Rubber	0.222 kg
		2. Reclaimed Rubber	0.210 kg
2. Rubber Cattle Mats (As per specification) (consisting of minimum 16% Natural Rubber & 28% Reclaimed Rubber)		1. Technically Specified Natural Rubber	0.162 kg
		2. Reclaimed Rubber	0.294 kg

Case No.:20/25/87-ALC1/2013	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
HQ File :01/87/050/00218/AM14/	RLA File :34/24/040/00074/AM14/	Lic.No/Date:3410037520 29.07.2013	Defer Date:30.10.2013

Decision: RLA, Vadodara was requested through e-mail on 04.10.2013 for furnishing application expeditiously. Application awaited from RLA, Vadodara.

31	Case No.:9/25/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00207/AM14/	RLA File :08/24/040/00176/AM14/	Lic.No/Date:0810123365 30.07.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

32

Case No.:28/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved					
HQ File :01/87/050/00252/AM14/	RLA File :07/24/040/00120/AM14/	Lic.No/Date:0710097177 30.07.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39172390	63/0- UPVC Column Pipes of different types and sizes- Net content of PVC Resin 40.533 MT	42.979	M.T	5139273.00	86374.34 US Dollars		
				Total	5,139,273.00	86,374.34		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	40.533	M.T	2,574,859.00	42,559.65 US Dollars	742,898.00	Value & Qty

				Total	2,574,859.00	42,559.65		
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:29/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00253/AM14/	RLA File :07/24/040/00121/AM14/	Lic.No/Date:0710097176 30.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 49.709 MT	52.709	M.T	6456030.00	108504.71 US Dollars

							Total	6,456,030.00	108,504.71
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39042110	PVC RESIN	49.709	M.T	3,157,764.00	52,194.45 US Dollars	911,078.00	Value & Qty	
				Total	3,157,764.00	52,194.45			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:30/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00254/AM14/	RLA File :07/24/040/00122/AM14/	Lic.No/Date:0710097178 30.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
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1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 49.478 MT	52.462	M.T	6387176.00	107347.50 US Dollars
				Total	6,387,176.00	107,347.50

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	49.478	M.T	3,143,090.00	51,951.90 US Dollars	906,844.00	Value & Qty
				Total	3,143,090.00	51,951.90		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:31/29/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00255/AM14/	RLA File :07/24/040/00123/AM14/	Lic.No/Date:0710097175 30.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

35

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 43.212 MT	45.819	M.T	5481961.00	92133.80 US Dollars
				Total	5,481,961.00	92,133.80

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	43.212	M.T	2,745,042.00	45,372.60 US Dollars	792,000.00	Value & Qty
				Total	2,745,042.00	45,372.60		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2013 dated 20.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

36

Case No.: 16/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
HQ File :01/87/050/00214/AM14/	RLA File :34/24/040/00089/AM14/	Lic.No/Date:3410037543 31.07.2013	Defer Date:13.11.2013

Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. It was decided by the

Committee to issue a Reminder to firm giving 15 days time for submission of information.

37	Case No.:1/20/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00162/AM14/	RLA File :09/24/040/00161/AM14/	Lic.No/Date:0910057004 02.08.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

38	Case No.:12/25/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00210/AM14/	RLA File :08/24/040/00187/AM14/	Lic.No/Date:0810123462 02.08.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

39	Case No.:13/25/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00211/AM14/	RLA File :08/24/040/00188/AM14/	Lic.No/Date:0810123459 02.08.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

40	Case No.:3/25/87-ALC1/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00201/AM14/	RLA File :05/23/040/00123/AM14/	Lic.No/Date:0510361953 05.08.2013	Defer Date:06.11.2013

Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.

41	Case No.:4/25/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00202/AM14/	RLA File :05/23/040/00192/AM14/	Lic.No/Date:0510361946 05.08.2013	Defer Date:06.11.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

42	Case No.:8/29/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00232/AM14/	RLA File :03/94/040/00376/AM14/	Lic.No/Date:0310744148 05.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

43	Case No.:4/29/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00228/AM14/	RLA File :31/83/040/00081/AM14/	Lic.No/Date:3110059802 07.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

	Case No.:7/29/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
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44	HQ File :01/87/050/00231/AM14/	RLA File :03/94/040/00340/AM14/	Lic.No/Date:0310745512 16.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

45	Case No.:10/29/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00234/AM14/	RLA File :03/94/040/00407/AM14/	Lic.No/Date:0310745518 16.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

46	Case No.:9/29/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00233/AM14/	RLA File :03/94/040/00378/AM14/	Lic.No/Date:0310746288 21.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

47	Case No.:11/29/87-ALC1/2013	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00235/AM14/	RLA File :03/94/040/00418/AM14/	Lic.No/Date:0310746279 21.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

48	Case No.:13/29/87-ALC1/2013	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00237/AM14/	RLA File :03/94/040/00442/AM14/	Lic.No/Date:0310746286 21.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

49	Case No.:14/29/87-ALC1/2013	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00238/AM14/	RLA File :03/95/040/00417/AM14/	Lic.No/Date:0310746234 21.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

50	Case No.:12/29/87-ALC1/2013	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00236/AM14/	RLA File :03/94/040/00430/AM14/	Lic.No/Date:0310746495 22.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

51	Case No.:35/29/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00259/AM14/	RLA File :10/24/040/00031/AM14/	Lic.No/Date:1010054485 23.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to DIPP in due course.			

52	Case No.: 36/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00260/AM14/	RLA File :34/24/040/00111/AM14/	Lic.No/Date:3410037712 23.08.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

53	Case No.: 17/29/87-ALC1/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00241/AM14/	RLA File :05/23/040/00190/AM14/	Lic.No/Date:0510364087 02.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

54	Case No.: 19/29/87-ALC1/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00243/AM14/	RLA File :05/23/040/00208/AM14/	Lic.No/Date:0510364088 02.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

55	Case No.: 3/29/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00227/AM14/	RLA File :09/24/040/00257/AM14/	Lic.No/Date:0910057488 03.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

56	Case No.:20/29/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00244/AM14/	RLA File :05/24/040/00196/AM14/	Lic.No/Date:0510364315 03.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

57	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

58	Case No.:38/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00262/AM14/	RLA File :34/24/040/00120/AM14/	Lic.No/Date:3410037804 04.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

59	Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013	Defer Date: 06.11.2013

Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.

60	Case No.: 41/29/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00265/AM14/	RLA File :05/24/040/00186/AM14/	Lic.No/Date:0510364874 06.09.2013	Defer Date: 06.11.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

61	Case No.: 15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

62	Case No.: 16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

Case No.: 1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE	Meet No/Date:29/87-ALC1/2013	Status: Deferred
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63		LIMITED	17.10.2013	
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

64	Case No.:21/29/87-ALC1/2013	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00245/AM14/	RLA File :05/24/040/00213/AM14/	Lic.No/Date:0510365116 10.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

65	Case No.:2/29/87-ALC1/2013	Party Name:VASA PHARMACHEM P.LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00226/AM14/	RLA File :08/24/040/00263/AM14/	Lic.No/Date:0810124713 12.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

66	Case No.:32/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

67	Case No.: 33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

68	Case No.: 37/29/87-ALC1/2013	Party Name:EXECHON	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00261/AM14/	RLA File :34/24/040/00115/AM14/	Lic.No/Date:3410037915 13.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

69	Case No.: 39/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00263/AM14/	RLA File :34/24/040/00128/AM14/	Lic.No/Date:3410037903 13.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

70	Case No.: 1/26/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00219/AM14/	RLA File :52/24/040/00021/AM14/	Lic.No/Date:5210040205 17.09.2013	Defer Date: 06.11.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Case No.:5/29/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Approved
HQ File :01/87/050/00229/AM14/	RLA File :02/24/040/00184/AM13/	Lic.No/Date:0210194395 17.09.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39019090	63/0- POLYETHYLENE COMPOUND(CONTAINIG 40%+/-1%LLDPE and 60%+/-1% CALCIUM CARBONATE	500.000	M.T	19500000.00	357798.00 US Dollars
				Total	19,500,000.00	357,798.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Granules	200.000	M.T	14,824,000.00	272,000.00 US Dollars	3,364,621.00	Value & Qty
2	28365000	CALCIUM CARBONATE	300.000	M.T	2,125,500.00	39,000.00 US Dollars	482,427.00	Value & Qty
				Total	16,949,500.00	311,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2010-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (containing 40+/-1% LLDPE and 60+/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

72	Case No.: 40/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:29/87-ALC1/2013 17.10.2013	Status: Deferred
	HQ File :01/87/050/00264/AM14/	RLA File :34/24/040/00144/AM14/	Lic.No/Date:3410037994 18.09.2013	Defer Date: 06.11.2013
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

Meeting ended with thanks to Chair and all participants.
